

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 181 of 2019

IN THE MATTER OF:

M/s Wayne-Burt Petro Chemicals Pvt. Ltd. & Anr. ...Appellants

Vs

M/s Chain Tools & Products Pvt. Ltd. & Ors. Respondents

With

Company Appeal(AT) No. 183 of 2019

IN THE MATTER OF:

M/s Wayne-Burt Petro Chemicals Pvt. Ltd. & Anr. ...Appellants

Vs

M/s Chain Tools & Products Pvt. Ltd. & Ors. Respondents

Present:

**For Appellants: Mr. Arun Kathpalia, Senior Advocate along with
 Mr. Ranjan Kr. Pandey and Mr. Anuj Tiwari,
 Advocates**

**For Respondents: Mr. M R Venkatesh, Mr. Abhishek Kumar Pandey
 and Ms. Surabhi Singh, Advocates**

ORDER

20.08.2019 Mr. M R Venkatesh along with Mr. Abhishek Kumar Pandey,
Advocates, appear on behalf of the Respondent Nos. 1 & 2.

Learned Counsel for the Appellants states that Respondents Nos. 3 to 14 have not been served with notices for which note was given to the Registry as, the learned Counsel for the Appellants states that, the Respondent Nos. 3 to 14 are Proforma Respondents who need not to be served notice.

The Appellants have not served notices to the Respondent Nos. 3 to 14, claiming them to be Proforma Respondents, at their own risk.

Respondents no. 1 & 2 seek opportunity to file reply affidavit. Reply may be filed within two weeks. Rejoinder Affidavit, if any, may be filed within two weeks thereafter in both the appeals.

List both the appeals for “Admission (After Notice)” on **23rd September, 2019.**

Earlier interim order dated 12.07.2019 to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk